

**IN THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH KOLKATA**

IN THE MATTER OF:

EXECUTION CASE NO. 1/2021/EZ

in

O.A. No. 45 /2019/EZ

R. K. Singh

...Applicant

-Versus-

Union of India & Ors.

...Respondents

**AFFIDAVIT OF COMPLIANCE OF THE URBAN DEVELOPMENT AND HOUSING DEPARTMENT,
STATE OF JHARKHAND (RESPONDENT NO. 4 HEREIN), AS PER THE HON'BLE TRIBUNALS
ORDER DATED 26.05.2022.**

I, Vinay Kumar Choubey, Son of Mr. Dewendra Choubey, aged about 46 years, by Religion - Hindu, by occupation – Secretary to the State Government of Jharkhand, in the department of Urban Development and Housing Department, Jharkhand, Ranchi, do hereby solemnly affirm and state as follows:

1. That I am the Secretary in the department Urban Development and Housing Department, Government of Jharkhand and I am the Respondent No. 4 herein, and well acquainted with the facts and circumstances of the case, and as such I am competent to make and affirm the instant Affidavit.
2. That I am a law abiding Citizen of India and I very much respect the Constitution and Judicial System of India.
3. That the Hon'ble Tribunal on 26.05.2022 made certain observations regarding the affidavit dated 25.05.2022 and directed in the paragraph 3 therein as follows:-



"... In this affidavit, it is stated that in pursuance of the order of the Tribunal dated 25.02.2022 for structure falling under the notified Nagarpalika/Panchayat/Gram Panchayat area information has been called for from the Department of Urban Development and Housing Department from the Rural Development Department vide letter no.426 and 502 dated 05.04.2022 and 25.04.2022 respectively and the details will be placed before the Tribunal as soon as the same are obtained. It appears that since those details have not been placed before the Tribunal in the present affidavit it means that the various Nagarpalika /Panchayat/Gram Panchayat are not responding to the queries of the State Government. ..."

to which I submit that a reply to the query of the Urban Development and Housing Department, Government of Jharkhand was obtained from the Director, Panchayati Raj Department (PRD) via letter no 1186 dated 22.06.2022 stating that there are 9 such buildings projects bearing area more than 20,000 square metre and report for 1 building has been obtained via 1378 dated 13.07.2022 which has already obtained EC.

The said letters of PRD have been annexed hereto as listed below:-

Letter No.	Date	Annexure No.
1186	22.06.2022	Annexure 1(A)
1378	13.07.2022	Annexure 1(B)

4. That the Hon'ble Tribunal in the paragraph nos. 5 ,7 & 8 of the order dated 26.05.2022 directed as follows:-

Para 5 "... If 37 buildings are existing without Environmental Clearance, the affidavit is silent with regard to action taken against these buildings. Environmental Compensation has also not been assessed and it is stated that the same will be done by the Jharkhand State Pollution Control Board...."

Para 7 "...The said affidavit does not disclose that the units which have not obtained Environmental Clearance their works have been stopped or not and if not, why? ..."

Para 8 "... We, therefore, direct the Principal Secretary, Urban Development and Housing Department to file his personal affidavit with respect to all the units which are operating without Environmental Clearance in urban and rural areas, stating what action has been taken against them. ..."



.....to which I humbly submit that construction has been stopped for 24 buildings/projects while the compensation has been levied on 21 project proponents by JSPCB. Please refer to Table 1 for summary sheet regarding details of 66 buildings/projects filed. The effective number of buildings (in urban area) being 55 as 10 of 65 are not in purview of 8(a) of EIA notification 2006, there are 28 of 55 buildings which have obtained EC. While 22 of rest 27 have applied for EC. Construction has been stopped for 24 of 27 buildings which are yet to obtain EC while 2 of 27 buildings is already constructed and 1 of 27 has not started construction yet.

(Table-I) Split up showing the details of 66 buildings filed in the affidavit.

No of buildings for which the Status Report was filed: 66						
ULB wise split up of 65 buildings (66-1 as 1 building was repeated due to bearing different nomenclature)						
ULB Name	No. of Buildings under section 8(a)	EC obtained	EC applied for	EC not required	Not applied for EC	No of buildings for which construction is stopped
Adityapur MC	5	4	1	-	-	1 (construction not started yet)
Deoghar MC	1	1	-	-	-	-
Dhanbad MC	2	1	-	1	-	-
JNAC	2	1	1	-	-	1 existing
Mango MC	2	-	1	1	-	1 stopped
Ramgarh MC	3	-	1	2	-	1 stopped
Ranchi MC	50	21	18	6	5	22 stopped, 1 existing
TOTAL	65	28	22	10	5 (construction stopped for 4 and 1 existing building)	24 stopped, 1 not started yet while 2 existing.
Total buildings which have not obtained EC			22+10+5=37			--

The detailed status of the buildings has been attached hereto and marked as "Annexure-2".

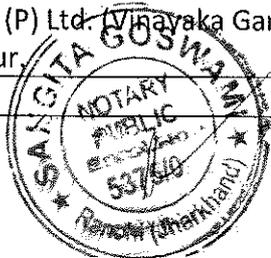
JSPCB had been directed to assess the compensation & levy the same via letter no. 561 & 645 dated 11.05.2022 & 07.06.2022 respectively and in compliance to it JSPCB has levied environmental compensation on 21 project proponents which had started construction without obtaining EC. The list has been given below in the page that follows:-

The said letters of have been annexed hereto, Letter 561 dated 11.05.2022 as **Annexure 3(A)** and letter 645 dated 07.06.2022 as **Annexure 3(B)**.



The following table shows the list of the defaulting units and the Environmental Compensation levied on them and to be paid within 30 days.

S.N.	Name of defaulting Unit	Amount
1.	The Director, M/s Estate Buildcon Private Limited, At – Cheshire Home Road, Bariatu, Dist – Ranchi.	₹ 2,39,06,250.00
2.	The Director, M/s Moti Infrastructures, At – 1862/A, Near Jayshree Green City, Argora, Dist – Ranchi.	₹ 30,78,125.00
3.	The Director, M/s Lucky Buildcon, At – Argora – Kathal More Road, Pundag, Dist – Ranchi.	₹ 69,84,375.00
4.	The Director, M/s Oceanik Buildtek and Construction Pvt. Ltd., At – Argora by Pass, Mahaveer Nagar, Dist – Ranchi.	₹ 85,78,125.00
5.	The Director, M/s Assotech Sun Growth Abode LLP, At – Plot No. – 1877, Boreya, Morabadi, Dist – Ranchi.	₹ 48,51,562.00
6.	The Director, M/s Assotech Sun Growth Abode LLP, At – Plot No. – 1877, Boreya, Morabadi, Dist – Ranchi.	₹ 3,45,93,750.00
7.	The Director, M/s Nisith Keshari Constructions Pvt. Ltd., At – Argora – Kathal More Road, Dist–Ranchi.	₹ 48,75,000.00
8.	The Director, M/s Nisith Keshari Constructions Pvt. Ltd., At – Argora – Kathal More Road, Dist–Ranchi.	₹ 36,32,812.00
9.	The Director, M/s P & M Infrastructure Pvt. Ltd., At – Ward No. - 4, Dist – Jamshedpur.	₹ 12,44,17,969.00
10.	The Director, M/s Morias Infrastructure Pvt. Ltd. (SkyDale) , Morabadi, Ward No.4, Bariatu, Ranchi.	₹ 1,00,00,000.00
11.	The Director, M/s Morias Infrastructure Pvt. Ltd. (Shri Vrinda), Morabadi, Ward No.4, Bariatu, Ranchi.	“
12.	The Director, M/s Global Infra, Argora, Ranchi.	“
13.	The Director, M/s Panchwati Apartment, Ward No.30, Opposite Ramgarh College, Ramgarh.	“
14.	The Director, M/s Sri Nath Homes India Pvt. Ltd., Old Purulia Road, Mango, Jamshedpur.	“
15.	The Director, M/s Samay Constructions, Old Purulia Road, Mango, Jamshedpur.	“
16.	The Director, M/s Vidhi Developers (P) Ltd. (Vinayaka Garden Phase-2), Opposite Sudha Dairy, Dindli, Adityapur	“
17.	The Director,	“



	M/s Vidhi Developers (P) Ltd. (Vinayaka Garden Phase-1), Opposite Sudha Dairy, Dindli, Adityapur.	
18.	The Director, M/s Vidhi Developers (P) Ltd. (Vinayaka Garden Phase-3), Opposite Sudha Dairy, Dindli, Adityapur.	"
19.	The Director, M/s Srinath Global Village, S Type, Kalpanapuri, Adityapur.	"
20.	The Director, M/s CSN Developers Pvt. Ltd. Rameshwaram, Tata Kendra Main Road, Near Sudha Dairy Chowk, Adityapur.	"
21.	The Director, M/s Sai Anchal, Tata Kendra Main Road, Opposite Sudha Dairy, Adityapur.	"

Aam Suchanas have been issued at various ULBs, for the stoppage of any ongoing construction of projects taking place without obtaining Environmental Clearance. These Aam Suchanas have been annexed collectively as **Annexure 4**.

The ULBs report the status of buildings/projects(under 8a of EIA 2006) on quarterly basis and they are monitored time to time by means of Video Conferencing by the department in order to comply to the directions issued by the Hon'ble Tribunal.

Also the details of 9 buildings in the Rural area as annexed in **annexure 1** where details of 1(EC obtained) out of 9 has been obtained from PRD. As per direction from Hon'ble NGT, Action will be taken against any structure found to be operating without EC in the Rural Area as well.

5. That the Hon'ble Tribunal in the paragraph no. 11 of the order dated 26.05.2022 directed as follows:-

- As per para 7 & 8 of the Hon'ble Tribunal's judgment dated 26.05.2022 have been addressed earlier in points 4 of 7 above.
- As per para 11(iv) of the Tribunal's judgment dated 09.09.2020,

Action shall be initiated under section 19 of the Environment (Protection) Act, 1986 by the State Pollution Control Board forthwith against those who are responsible for the violations.

to which I submit that the reply for the same is to be filed by JSPCB in their affidavit.

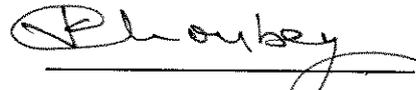
- As per para 11(v) of the Tribunal's judgment dated 09.09.2020,



Since the violations were being committed under the gaze of the concerned authorities, we direct initiation of disciplinary proceedings against the concerned Officers, the Municipal Commissioners and the State Pollution Control Board at the earliest.

That in reply to the direction rendered by the Hon'ble Tribunal in para-11(iv) of the judgment dated 09.09.2020, it is humbly stated and submitted that the State of Jharkhand has been bifurcated from the erstwhile State of Bihar in the 2000, thereafter the Building bye law has been enacted in the year 2016, as such the Hon'ble Tribunal may be kind enough to take into consideration that department is taking best of efforts in dealing with the crucial and vital issues of Environmental clearance. The laws being recently enacted and the State of Jharkhand have now adopted and proper check and balance shall be maintained for obtaining the approval from the competent authority.

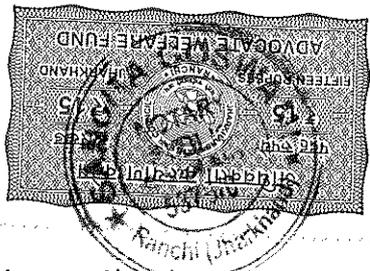
6. That it is humbly stated and submitted that this Affidavit is being filed bonafide and in the interest of justice.
7. That the statements contained are true to my knowledge, the statements contained in paragraph are true to my information and submit before this Hon'ble Tribunal.


Deponent

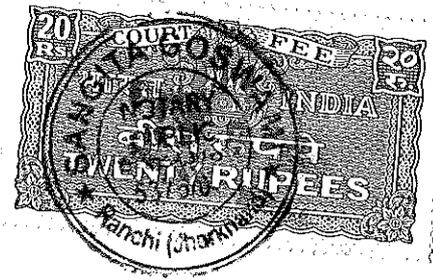
Prepared in my Office
and identified by me.

Advocate





VERIFICATION



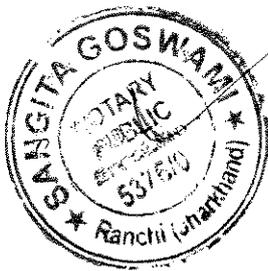
I, Vinay Kumar Choubey, Son of Mr. Dewendra Choubey, aged about 46 years, by Religion - Hindu, by occupation - Secretary to the State Government of Jharkhand, in the department of Urban Development and Housing Department, Jharkhand, Ranchi, residing at Doranda, Ranchi, Jharkhand, and that I am the respondent no. 4 herein.

4668
REF NO ... DATE ... 6 JUL 2022

Date:

Place:

Authorised under Notaries Act-1952
and Notaries Rules-1956 Govt. of India



Vinay K Choubey

Signature

Sangita Goswami
NOTARY PUBLIC RANCHI
28/7/22

Sangita Goswami
26/7/22
Signature Attested
Identification of Lawyers

Annexure – 1(A)

पत्र संख्या :- 01स्था (मु0)-16 /2022 /

झारखण्ड सरकार
पंचायती राज विभाग
द्वितीय तल,एफ0एफ0पी0 भवन, धुर्वा,राँची-834004
e-mail:- panchayat-jhr@nic.in, panchayat.jhr@gmail.com

प्रेषक,

राजेश्वरी बी0, भा0प्र0से0,
निदेशक ।

सेवा में,

निदेशक
राज्य शहरी विकास अभिकरण,
नगर विकास एवं आवास विभाग,
झारखण्ड, राँची ।

फैक्स / ई-मेल
अत्यावश्यक

राँची, दिनांक:- 22.6.2022

विषय :- NGT वाद No. 01/2021/EZ in OA No. 45/2019/EZ में वांछित सूचना उपलब्ध कराने के संबंध में।

प्रसंग:- आपका पत्रांक 643 दिनांक 07.06.2022

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि झारखण्ड राज्य अन्तर्गत पंचायती राज संस्थाओं के क्षेत्राधिकार में भवन निर्माण संबंधी गतिविधियों के विनियमन के लिए विभागीय संकल्प संख्या 3428 दिनांक 10.10.2017 द्वारा प्रावधान लागू हैं। उक्त प्रावधान के आलोक में मुख्य कार्यपालक पदाधिकारी जिला परिषद द्वारा जिले के पंचायती राज संस्थाओं के क्षेत्राधिकार में भवन निर्माण हेतु पोर्टल के माध्यम से नक्शा की ऑनलाईन स्वीकृति दी जाती है। उक्त पोर्टल से प्राप्त सूचना के अनुसार अब तक 20000 वर्ग मीटर से अधिक क्षेत्रफल की कुल 09 परियोजनाओं को स्वीकृति दी गई है (प्रतिलिपि संलग्न)। उक्त परियोजनाओं द्वारा E.I.A. प्रमाण पत्र प्राप्त करने संबंधी सूचना प्रेषित करने हेतु जिलों को निदेशित किया गया है जिसे भवदीय को उपलब्ध करा दिया जाएगा।

अनुलग्नक:- यथोक्त ।

विश्वासभाजन

निदेशक ।

अनिल / 20.06.2022

2209

Sl. NO	File No	Owner Name	OWNER Address	U.B Name	BUA	Proposal Status
1	DZP/AH/0002/2020	Urban Development and Housing Department	4th Floor, Project Bhawan, Dhurva, Ranchi	Bokaro Zila Parishad	23415.4	Provisional Approved
2	ESZP/GH/0024/2021	MS RUKMINI PROPERTY PROJECTS PRIVATE LIMITED	AASTHA TRADE CENTRE, Q.ROAD, BISTUPUR, JAMSHEDPUR	East Singhbhum Zila Parishad	51012.24	Approved
3	ESZP/GH/0024/2021/REV. 1	MS RUKMINI PROPERTY PROJECTS PRIVATE LIMITED	AASTHA TRADE CENTRE, Q.ROAD, BISTUPUR, JAMSHEDPUR	East Singhbhum Zila Parishad	50629.56	Approved
4	GDZP/GH/0001/2018	DINESH KUMAR	ADANI POWER JHARKHAND LIMITED NEAR DC RESIDENCE, GANGTA KHURO, GODDA - 814133	Godda Zila Parishad	36249.69	Approved
5	SKZP/BP/0001/2019	RAJESH KUMAR AGARWAL AJAY KUMAR AGARWAL SANJAY KUMAR AGARWAL BINAY KUMAR AGARWAL RAKESH AGARWAL AND RITESH AGARWAL	Payal Cinema Complex, Mango, Jamshedpur	Saraikela Kharsawan Zila Parishad	54258.15	Approved
6	SKZP/BP/0002/2019	SHRACHI Realty Private Limited	RANCHI, JHARKHAND	Saraikela Kharsawan Zila Parishad	84683.71	Approved
7	SKZP/BP/0003/2019	SMT. KAMINI KAUSHAL	M/S KAMINI KAUSHAL CONSTRUCTIONS, AASTHA TRADE CENTRE, 3 RD FLOOR, Q ROAD, BISTUPUR, JAMSHEDPUR.	Saraikela Kharsawan Zila Parishad	24490.91	Approved
8	SKZP/BP/0003/2019/ALT 2	M/S. KAMINI KAUSHAL CONSTRUCTION	M/S KAMINI KAUSHAL CONSTRUCTIONS, AASTHA TRADE CENTRE, 3 RD FLOOR, Q ROAD, BISTUPUR, JAMSHEDPUR.	Saraikela Kharsawan Zila Parishad	33922.81	Approved
9	WSZP/BP/0001/2019	TATA STEEL LIMITED JAMSHEDPUR	24, HOMI MODI STREET, FORT, MUMBAI	West Singhbhum Zila Parishad	34492.04	Approved

Annexure – 1(B)

पत्र संख्या :- 01स्था (मु0)-16/20221233 /

झारखण्ड सरकार
पंचायती राज विभाग
द्वितीय तल, एफ0एफ0पी0 भवन, धुर्वा, राँची-834004
e-mail:- panchayat-jhr@nic.in, panchayat.jhr@gmail.com



प्रेषक,

राजेश्वरी बी0, भा0प्र0से0,
निदेशक,
पंचायत राज, झारखण्ड।

सेवा में,

फैक्स/ई-मेल
अत्यावश्यक

निदेशक
राज्य शंहरी विकास अभिकरण,
नगर विकास एवं आवास विभाग,
झारखण्ड, राँची।

राँची, दिनांक:- 13-7-2022

विषय :-

NGT वाद No. 01/2021/EZ in OA No. 45/2019/EZ में वांछित सूचना उपलब्ध कराने के संबंध में।

प्रसंग:-

आपका पत्रांक 643 दिनांक 07.06.2022

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि NGT वाद No. 01/2021/EZ in OA No. 45/2019/EZ में अपेक्षित सूचना के आलोक में कार्यपालक पदाधिकारी, जिला परिषद, गोड्डा के पत्रांक 171/जि0प0 दिनांक 22.06.2022 द्वारा प्रेषित प्रतिवेदन इस पत्र के संलग्न कर अग्रेतर कार्रवाई हेतु प्रेषित की जा रही है।

कृपया प्राप्ति स्वीकार की जाय।

संलग्नक:- यथोक्त।

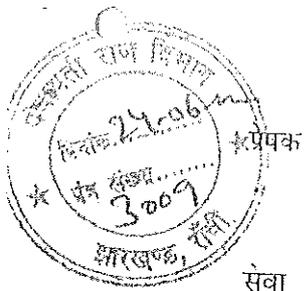
विश्वासभाजन

निदेशक,

पंचायत राज, झारखण्ड।

अनिल / 13.07.2022

2167



जिला परिषद, गोड्डा।

पत्रांक : ...177/जि०प०

सेवा में,

कार्यपालक पदाधिकारी,
जिला परिषद, गोड्डा।

निदेशक,
पंचायती राज विभाग,
झारखण्ड, राँची।

गोड्डा, दिनांक : 22/06/22

विषय :- NGT वाद No-1/2021/EZ in OA No. 45/2019/EZ में वांछित सूचना उपलब्ध कराने के संबंध में।

विभागीय पत्रांक-1187/ दिनांक 22.06.2022

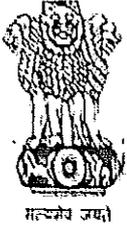
प्रसंग :-
महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के संबंध में कहना है कि गोड्डा जिला अन्तर्गत अडानी पावर (झारखण्ड) लिमिटेड द्वारा "Residential Township for 2x800MW Thermal Power Project for M/s Adani Power (Jharkhand) Ltd. Patwa Plot No.-359, Motia Plot No.-2622, 2570 to 2590 at Vill-Motia & Patwa, Tehsil- Godda, Dist-Godda Jharkhand." परियोजना के लिये पर्यावरण मंजूरी हेतु समर्पित आवेदन के आलोक में State Level Environment Impact Assessment Authority, Jharkhand के पत्रांक-EC/SEIAA/2017-18/2070/2017/207, Ranchi Date 31.08.2018 द्वारा अडानी पावर (झारखण्ड) लिमिटेड को पर्यावरण मंजूरी प्रदान किया गया है, जिसकी प्रति संलग्न कर आवश्यक प्रस्ताव हेतु भेजा जाता है।

अनुलग्नक :- यथोक्त।

विश्वासभाजन,

कार्यपालक पदाधिकारी,
जिला परिषद, गोड्डा।



State Level Environment Impact Assessment Authority, Jharkhand

Nursery Complex, Near Dhurwa Bus Stand, Dhurwa, Ranchi, Jharkhand.834 004.

E-mail: msseiaa.jhk@gmail.com; website: www.jseiaa.org

Letter No.-EC/SEIAA/2017-18/2070/2017/207

Ranchi, Date: 31/08/2018.

To: Adani Power (Jharkhand) Ltd.
8th Floor "Sambhav House"
Judges Bungalow Road,
Bodakdev, Ahmedabad,
Gujarat, 380015.

Sub.: Environmental Clearance for the "Residential Township for 2x800 MW Thermal Power Project of M/s Adani Power (Jharkhand) Ltd. Patwa Plot No.- 359, Motia Plot No.- 2622, 2570 to 2590 at Vill - Motia & Patwa, Tehsil -Godda, Dist.- Godda, Jharkhand."

Ref: Your application no-0, dated-19.04.2018.

Sir,

It is in reference to the "Residential Township for 2x800 MW Thermal Power Project of M/s Adani Power (Jharkhand) Ltd. Patwa Plot No.- 359, Motia Plot No.- 2622, 2570 to 2590 at Vill - Motia&Patwa, Tehsil -Godda, Dist. - Godda Jharkhand." submitted by you for seeking prior Environmental Clearances (EC).

The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its meeting held on 25th & 26th June, 2018

The salient feature of project is given in table given below :

Name of the project	Residential Township for 2x800 MW Thermal Power Project of M/s Adani Power (Jharkhand) Ltd. at Vill - Motia&Patwa, Tehsil & Dist. - Godda.	
Name of applicant	Adani Power (Jharkhand) Ltd.	
Category of the project	8 (a)	
Latitude and Longitude	A	24°48'46.67"N; 87°07'54.10"E
	B	24°48'45.81"N; 87°08'2.40"E
	C	24°48'42.67"N; 87°08'6.56"E
	D	24°48'43.56"N; 87°08'7.55"E
	E	24°48'49.63"N; 87°08'1.33"E
	F	24°48'52.17"N; 87°08'1.70"E
	G	24°48'52.02"N; 87°08'0.61"E

Project location	Vill – Motia&Patwa, Tehsil & Dist. - Godda. Motia Plot No.- 2622, 2570 to 2590 & Patwa Plot No.- 359	
Total land area	3.22 Ha	
Total plot area	32,222Sq.m.	
Total built up area	34,316Sq.m.	
New / Expansion / Modernization	New project	
Nearest Airport	Patna Airport – 300 KM (Road distance) & BirsaMunda Airport, Ranchi – 365 KM (Road distance)	
Height of the Building	Unit	Height (in meter)
	1 BHK Block	31.5
	2 BHK Block	31.5
	3 BHK Block + Pent House	25.5
	Hostel Block	22.9
	Club House	10.5
	Temple	5
Water requirement	Construction Phase	Operation Phase
	Total water requirement during construction phase is 30 KLD and the water requirement will be met from Liljhi River.	Total water requirement during operation phase is 145 KLD and shall be met from Thermal Power Plant.
Power requirement	Construction Phase	Operation Phase
	During construction phase estimated power requirement will be 85 KVA which will be met from 100 KVA & 50 KVA DG Set.	During operation phase power requirement is 1600 KVA and will be sourced from station transformer of Adani Power (Jharkhand) Ltd.

Built up Area details :

Sl. No.	Unit	Area per Block (S.qm)	No. of blocks	Total BUA (in S.qm)
1.	1 BHK Block	6085	2	7802
2.	2 BHK Block	10,986	4	14,085
3.	3 BHK Block + Pent House	5463	2	7004
4.	Hostel Block	2629	1	3370
5.	Club House	1443	1	1850
6.	Temple	20	1	25

7.	DG & Substation	45	1	60
8.	Underground water tank	40	1	40
9.	Security cabin	30	1	40
10.	Sewage treatment plant	40	1	40
Total Area of Project				34,316

The total wastewater generation is 116 KLD, out of which 72 KLD of wastewater will be recycled. 45 KLD of wastewater will be used for flushing and 27 KLD for Gardening and Green Belt.

State Level Environment Impact Assessment Authority (SEIAA), Jharkhand in its meeting held on 09.08.2018 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

Following the decision of SEIAA, as mentioned above, Environmental Clearance is hereby issued to the "Residential Township for 2x800 MW Thermal Power Project of M/s Adani Power (Jharkhand) Ltd. Patwa Plot No.- 359, Motia Plot No.- 2622, 2570 to 2590 at Vill – Motia & Patwa, Tehsil –Godda, Dist. – Godda, Jharkhand." alongwith the following conditions-

A. Specific Conditions

1. This Environmental Clearance is valid subject to the following condition below –
That this project has-
 - a. Obtained all legal rights to operate at concerned place.
 - b. Complied with all existing concerned laws of the land and
 - c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.

PART B – GENERAL CONDITIONS

I. Pre- Construction Phase

- i. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel (kerosene/gas) for cooking, safe drinking water, medical health care, etc. The housing may be in the form of temporary structures to be removed after completion of the project.
- ii. Provision of drinking water, waste water disposal, solid wastes management and primary health facilities shall be ensured for labour force. Proper sanitation facilities shall be provided at the construction site to prevent health related problems. Domestic as well as sanitary wastes from construction camps shall be cleared regularly.
- iii. Adequate safety measures shall be adopted for the construction workers.
- iv. All the labourers to be engaged for construction works shall be screened for health and adequately treated before issue of work permits. The contractor shall ensure periodic health check-up of construction workers.
- v. Fencing of the project boundary before start of construction activities.
- vi. Use of energy efficient construction materials shall be ensured to achieve the desired thermal comfort.
- vii. Use of fly ash based bricks/blocks/tiles/products shall be explored to the maximum extent possible.

- viii. Lay out of proposed buildings and roads within premises etc. shall be made in such a way that it shall cause minimum disturbance to existing flora and fauna. Appropriate green belt shall developed to compensate the habitat loss of tree cutting (if any) from competent authority as per prevailing Act/Rules. The exotic species existing within the existing premises, if any, shall be protected. The greening programme shall include plantation of both exotic and indigenous species.
- ix. Dedicated pedestrian paths shall be provided along the proposed Buildings. Appropriate access shall be provided for physically challenged people in the Pedestrian Paths.
- x. The design of service roads and the entry and exit from the buildings shall conform to the norms & standards prescribed by the State Public Works Department.
- xi. The road system shall have the road cross sections for general traffic, exclusive ways for public mass transport (bus) system, pedestrian paths and ways, utility corridors and green strip.
- xii. Topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site. Balance top soil should be disposed at in planned manner for use elsewhere adequate erosion and sediment control measures to be adopted before ensuing construction activities.
- xiii. Prior permission should be obtained from the competent authority for demolition of the existing structure, if any. Waste recycling plans including top soil should be developed prior to beginning of demolition and construction activity. The plans should identify wastes to be generated and designate handling, recycling and disposal method to be followed.
- xiv. Disposal of muck including excavated material during construction phase should not create any adverse effects in the neighborhood and the same shall be disposed of taking the necessary precautions for general safety and health aspects.
- xv. The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which should in the vernacular language, informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Environment Impact Assessment Authority, Jharkhand and the same matter also be sent to Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Ranchi.
- xvi. Risk assessment study along with Disaster Management Plan (DMP) shall be prepared. The mitigate measures for disaster prevention and control shall be prepared and get approval from competent authority. All other statutory clearances/licenses/permissions from concerned State Governments Departments, Boards and Corporations shall be obtained for directions issued by Central Government/State Government, Central Pollution Control Board/Jharkhand State Pollution Control Board.
- xvii. Baseline Environmental Condition of Project area i.e. Monitoring of AAQ as per NAAQS 2009, Monitoring of Ambient Noise Level & Analysis of Ground Water Samples should be conducted and report should be submitted to State Environment

Impact Assessment Authority (SEIAA), Jharkhand and Jharkhand State Pollution Control Board (JSPCB), Ranchi prior to start of construction activities.

II. Construction Phase

- i. It shall be ensured that the construction debris is properly stored on the site prior to disposal. Such requirements shall be made part of the contractor agreement.
- ii. All the top soil excavated during construction activities shall be stored for use in horticulture/landscape development within the project site. Proper erosion control and sediment control measures shall be adopted.
- iii. Earth material generated from excavation shall be reused to the maximum possible extent as filling material during site development. The construction debris and surplus excavated material shall be disposed off by mechanical transport through the Ranchi Municipal Corporation.
- iv. Disposal of muck, including excavated material during construction phase, shall not create any adverse effects on the neighbouring communities and shall be disposed off taking the necessary precautions for general safety and health aspects.
- v. Low Sulphur diesel generator sets should be used during construction phase. Diesel generator sets during construction phase shall have acoustic enclosures and shall conform to Environment (Protection) Rules, 1986 prescribed for noise emission standards.
- vi. All vehicles/equipment deployed during construction phase shall be ensured in good working condition and shall conform to applicable air and noise emission standards. These shall be operated only during non-peaking hours.
- vii. Ambient noise levels shall conform to the standards prescribed by MoEF& CC, Govt. of India.
- viii. The protective equipment such as nose mask, earplugs etc. shall be provided to construction personnel exposed to high noise levels.
- ix. Construction spoils, including bituminous material and other hazardous materials including oil from construction equipment must not be allowed to contaminate soil/ground water. The dumpsites for such material must be secured so that they shall not leach into the ground water.
- x. Proper and prior planning, sequencing and scheduling of all major construction activities shall be done. Construction material shall be stored in covered sheds. Truck carrying soil, sand and other construction materials shall be duly covered to prevent spilling and dust emission. Adequate dust suppression measures shall be undertaken to control fugitive dust emission. Regular water sprinkling for dust suppression shall be ensured.
- xi. Use of Ready-Mix concrete is recommended for the project.
- xii. Accumulation/stagnation of water shall be avoided ensuring vector control.
- xiii. Regular supervision of the above and other measures shall be in place all through the construction phase so as to avoid disturbance to the surroundings.
- xiv. Water during construction phase should be preferred from Municipal supply.

- xv. All directions of the Airport Authority, Director of Explosives and Fire Department etc. shall be complied.
- xvi. Unskilled construction labourers shall be recruited from the local areas.
- xvii. Provisions shall be made for the integration of solar water heating system.
- xviii. Provision of vermin-composting for the biodegradable solid wastes generated from the proposed extension buildings as well as the large amount of biomass that shall be available from the tree plantation shall be made.
- xix. Monitoring of ground water table and quality once in three months shall be carried out. Construction of tube wells, bore wells shall be strictly regulated.
- xx. Permeable (porous) paving in the parking areas, and walkways should be used to control surface runoff by allowing storm water to infiltrate the soil and return to ground water.
- xxi. All intersections shall be designed and developed as roundabouts.
- xxii. All utility lines (electricity, telephone, cable, water supply, sewage, drainage, etc. shall be laid below ground level. Ducts shall be provided along and across the roads to lay the utility lines. Major trunk (water/sewerage) lines are to be laid along the utility corridor.
- xxiii. The road drainage shall be designed to enable quick runoff of surface water and prevent water logging.
- xxiv. Adequate provision shall be made to cater the parking needs. Parking spaces standards as given in "Manual on Norms and Standards for Environmental Clearance of Large Construction Projects" issued by Ministry of Environment and Forests, Government of India shall be adopted.
- xxv. Rest room facilities shall be provided for service population.
- xxvi. Monitoring of AAQ as per NAAQS 2009, Monitoring of Ambient Noise Level & Analysis of Ground Water Samples, should be conducted and report should be submitted on monthly basis to SEIAA, Jharkhand & Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi.

Water Body Conservation :-

- i. Water body falling within premises (if any) shall not be lined or no embankment shall be cemented. The water bodies, if any, shall be kept in natural conditions without disturbing the ecological habitat.
- ii. Improvement or rehabilitation of existing nallas (if any) shall be carried out without disturbing the ecological habitat.

III. Post Construction/Operation Phase

- i. The environmental safeguards and mitigation measures contained in the application shall be implemented in letter and spirit.
- ii. All the conditions, liabilities and legal provisions contained in the Environmental Clearance shall be equally applicable to the successor management of the project in

- the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity. Ground water shall not be abstracted without prior permission from the competent authority.
- iii. The storm water management plan shall be implemented in such a manner that the storm water is discharged through an existing dedicated Storm Water Outfall only.
 - iv. The height of the stack of the DG sets should be as per norms of Central Pollution Control Board (C.P.C.B.), New Delhi.
 - v. Medical (First-Aid) facility must be provided for visitors & employees. Para-medical staff should be attached as Medical facility provider.
 - vi. Plantation along the side of the buildings & roads and in the open spaces shall be developed to act as sinks of air pollutants. The plantation of trees shall be completed in the construction stage. The plantations shall consist of mixture of available indigenous, fast growing and sturdy species of trees, shrubs and herbs. Preferential plantation of flowering trees with less timber and fruits value shall be carried out.
 - vii. Two chambered container or two separate containers (one for recyclable wastes and other for all organic and compostable wastes) shall be placed at appropriate distance on the roadsides and inside the building. Covered dustbins/garbage collector in convenient places to collect the Municipal solid wastes shall be provided.
 - viii. Proper composting / vermi-composting of municipal solid wastes shall be carried out. All municipal solid wastes shall be segregated, collected, transported, treated and disposed as per provisions of the Municipal Solid Wastes (Management and Handling) Rules, 2000 (As amended).
 - ix. The use of hand gloves, shoes and safety dress for all waste collectors and sorters shall be enforced.

IV. Entire Life of the Project

- i. The project proponent should implement Environmental Monitoring Programme as per details submitted in EMP.
- ii. No expansion/modification activity should be carried out obtaining prior Environmental Clearance as per EIA Notification 2006.
- iii. Monitoring of AAQ as per NAAQS 2009, Monitoring of Ambient Noise Level & Analysis of Ground Water Samples, Monitoring of Stock Emissions & Testing of emission from DG sets should be conducted and report should be submitted on monthly basis to SEIAA, Jharkhand & JSPCB, Ranchi.

PART C- SPECIFIC CONDITIONS

I. Pre-Construction Phase

- i. Project Proponent should obtain prior consent to establish (NOC) under Section 25 & 26 of the Water (Prevention & Control of Pollution) Act' 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act' 1981 from State Pollution Control Board before start of construction activities.

- ii. It was also advised that CSR activity of the Project Proponent should be measurable and quantifiable, and it should be visible even after the completion of the project. The Project Proponent was also directed to deposit 10% of the CSR cost (2.5% of the total project cost). The security deposit is imposed to ensure the proper performance/implementation of the committed CSR activities.
- iii. Project Proponent should obtain prior permission for ground water withdrawal from CCWA/CGWB if applicable.
- iv. Construction shall conform to the requirements of local seismic regulations. The project proponent shall obtain permission for the plans and designs including structural design, standards and specifications of all construction work from concerned authority.
- v. Use of energy efficient construction materials to achieve the desired thermal comfort shall be incorporated. The desired level of roof assembling "U" factor and insulation "R" value must be achieved. Roof assembling "U" factor for the top roof shall not exceed 0.4 watt/sq.m./degree centigrade with appropriate modifications of specifications and building technologies. The provisions of National Building Code 2005 shall be strictly followed.
- vi. Street/Corridor lighting shall be energy efficient. The High Pressure Sodium Vapour (HPSV) Lamps & Compact Fluorescent Lamps (CFL) along Building premises shall be provided. High intensity, high mast lights to be installed at few strategic points. Solar energy may be used for outdoor lighting.
- vii. Reduction of hard paving-onsite (Open area surrounding all buildings) and/or provision of shades on hard paved surfaces to minimize heat island effect and imperviousness of the site should be undertaken.
- viii. All proposed air/conditioned buildings should follow the norms proposed in the ECBC regulations framed by the Bureau of Energy Efficiency.
- ix. Monitoring of AAQ as per NAAQs 2009, Monitoring of Ambient Noise Level & Analysis of Ground Water Samples, Monitoring of Stack Emissions from DG sets should be conducted, and reports should be submitted on monthly basis to State Pollution Control Board (SPCB).
- x. Project proponent shall install Wind Augmentation and Air Purifying Unit (4 Units at one location in Godda) on Pilot basis to deal with particulate matter pollution.

II. Construction Phase

- i. All the conditions laid down in NOC issued by SPCB should be strictly complied with during entire construction cycle of the Project.
- ii. The water treatment plant shall be provided for treatment of water. The treatment shall include screening, sedimentation, filtration and disinfections. Appropriate arrangement shall be made for treatment and reuse of backwash water of filtration plant.

- iii. Project proponent shall provide adequate measuring arrangement at the inlet point of water uptake and at the discharge point for the measurement of water utilized in different categories and monitoring daily water consumption.
- iv. Regular water sprinkling shall be done all around the site to minimize fugitive dust emission during construction activities.
- v. Rain water harvesting structures should be provided as per submitted Plan.

III. Post Construction/Operation Phase

- i. Project Proponent should obtain prior consent to operate under Air Act, 1981 & Water Act, 1974 from State Pollution Control Board before commissioning of the project.
- ii. Water saving practices such as usage of water saving devices/fixtures, low flushing systems, sensor based fixtures, auto control walls, pressure reducing devices etc. should be adopted.
- iii. Water budget should be adopted as per the plan submitted in the supplementary Form I A& EMP.
- iv. All the generated domestic effluent should be sent to ETP/STP for treatment & further recycling & reuse.
- v. Treated water recovered from STP would be used for flushing the toilets, gardening purpose, make up water in air conditioning systems, etc. As proposed, Fluidized Bed Reactor (FBR) type sewage treatment plant should be installed. The Sewage Treatment Plant shall be ensured before the completion of Building Complex.
- vi. Rainwater from open spaces shall be collected and reused for landscaping and other purposes. Rooftop rainwater harvesting shall be adopted for the proposed Buildings. Every building of proposed extension project shall have rainwater-harvesting facilities. Before recharging the surface runoff, pre-treatment must be done to remove suspended matter and oil and grease.
- vii. Municipal solid wastes generated in the proposed extension buildings shall be managed and handled in accordance with the compliance criteria and procedure laid down in Schedule- II of the Municipal Wastes (Management and handling) Rules, 2000 (As amended).
- viii. The standard for composting & treated leachates as mentioned in Schedule-IV of the Municipal Wastes (Management and handling) Rules, 2000 (As amended) shall be followed.
- ix. All hazardous wastes shall be segregated, collected, transported, treated and disposed as per provisions of the Hazardous Wastes (Management and Handling) Rules, 1989 (As amended).
- x. Recycling of all recyclable wastes such as newspaper, aluminium cans, glass bottles, iron scrap and plastics etc. shall be encouraged through private participation. Project proponent shall take appropriate action to ensure minimum utilization of plastic carry bags and plastic small containers etc. within the proposed buildings shall be ensured.

- xi. Project proponent shall operate and maintain the sewage collection/conveyance system, sewage pumping system and sewage treatment system regularly to ensure the treated water quality within the standards prescribed by Ministry of Environment and Forests, Government of India.
- xii. Properly treated and disinfected (Ultra Violet Treatment) sewage shall be utilized in flushing the toilets, gardening purpose, make up water in air conditioning systems etc.
- xiii. Non-mixing of faecal matter with the municipal solid wastes shall be strictly ensured.
- xiv. Non-mixing of sewage/sludge with rainwater shall be strictly ensured.
- xv. Noise barriers shall be provided at appropriate locations so as to ensure that the noise levels do not exceed the prescribed standards. D.G. sets shall be provided with necessary acoustic enclosures as per Central Pollution Control Board norms.
- xvi. Back up supply shall be based on natural Gas/cleaner fuel subject to their availability.
- xvii. The project proponent shall resort to solar energy at least for street lighting and water heating for Proposed Building Complex, gardens/park areas.
- xviii. During maintenance, energy efficient electric light fittings & lamps- low power ballasts, low consumption high power luminaries, lux level limiters & timers for street lighting shall be provided.
- xix. A report on the energy conservation measures confirming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, "R" and "U" factors etc.
- xx. Monitoring of AAQ as per NAAQS 2009, Monitoring of Ambient Noise Level & Analysis of Ground Water Samples, Monitoring of Stack Emissions from DG sets & Testing of Untreated & treated effluent samples of STPs should be conducted and report should be submitted on monthly basis to SPCB.

IV. Entire Life of the Project

- i. All the conditions laid down in NOC & consent to operate issued by SPCB should be strictly complied with during entire life cycle of the project.
- ii. Monitoring of Ambient Noise Level & Analysis of Ground Water Samples, Monitoring of Stack Emissions from DG Sets & Testing of Untreated & treated effluent samples of STPs should be conducted and reports should be submitted on monthly basis to SPCB.
- iii. The project authorities shall ensure that the treated effluent and stack emissions from the unit are within the norms stipulated under the EPC rules or SPCB whichever is more stringent. In case of process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- iv. The overall noise levels in and around the project area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules 1989 viz. 75 DBA (day time) and 70 DBA (night time).

- v. The project authorities shall provide requisite funds for both recurring and non-recurring expenditure to implement the conditions stipulated by SEIAA, Jharkhand with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
- vi. Plantation along the side of the buildings & roads and in the open spaces shall be developed to act as sinks of air pollutants. The plantation of trees shall be completed in the construction stage. The plantations shall consist of mixture of available indigenous, fast growing and sturdy species of trees, shrubs. 15% of the total plot area shall be used for plantations.
- vii. Whenever developer will hand over building to the society, the developer must mention in the agreement or sale deed that 15% green belt area of total plot area should mentioned & Environmental Conditions given by SEIAA, Jharkhand has to be complied.
- viii. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
- ix. The funds earmarked for the environmental protection measures shall not be diverted for other purposes.
- x. In case of any changes in the scope of the project, the project shall require a fresh appraisal by the SEAC/SEIAA.
- xi. The SEAC/SEIAA, Jharkhand will have the right to amend the above conditions and add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- xii. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF& CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi.
- xiii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal (NGT), if preferred within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.


 Member Secretary
 State Level Environment Impact
 Assessment Authority, Jharkhand.

Annexure-2

Status Report for Buildings/Projects and their Environmental Clearance in OA 45 of 2019(EZ)

The list consists of 66 buildings/projects out of which 1 is repeated and 10 buildings do not require EC (due to lesser area/project before 2006 etc..) therefore effective number of buildings being 55, 28 out of 55 have obtained Environmental clearance (EC) while EC is yet to be obtained for 27 out of 55 buildings.

Status of EC of Buildings having area >20,000 square meter in Jharkhand:

Sl.No.	Name of the Applicant	ULB	EC Status	Action Taken/EC obtained via letter no/date	Environmental Compensation details submitted/not submitted	Construction stopped/ not stopped
1.	Ashiana housing Ltd.	AMC	EC obtained	(letter no. EC/SEIA/2018-19/2102/2018/334 dated 02.08.2019) (Lt.no.140 dt.15.01.2021)	—	—
2.	PMAY (Vertical Site), JUIDCO, Kashidih, Govt. Project	AMC	EC obtained	Via (letter no.AMC/BP/0049/W10/2018) Pending ar SEIAA	—	Construction not started yet
3.	Janardhan Sharma & Others, SD Singh Construction, Aasangi, Residential	AMC	Applied for EC	(letter no.AMC/GH/0060/W15/2018)	—	—
4.	Laxmi Devi & Others, Samay Construction Pvt. Ltd., Hariomnagar, Group Housing	AMC	EC obtained	Via (letter no.AMC/GH/0046/W15/2019)	—	—
5.	Nirbhaya Buildcon, Nirbhaya Buildcon Pvt. Ltd., Dindl, Mixed	DeoMC	EC obtained	(letter no EC/SEIAA/2018-19/2216/2019/648 Ranchi Dated 08.11.2019	—	—
6.	Deoghar PMAY (Vertical III) Mohanpur, Deoghar	DMC	Not Required	Site has been changed and the new site area is <20,000sqm.	NR	NR
7.	JUIDCO LTD. File No. - DMC/AH/0230/W37/2019	DMC	EC obtained	(letter no 1303 dt.23.07.2020)	—	—
8.	Sri Gopal Agarwalla File NO. -	DMC	EC obtained		—	—

9.	DMC/BP/0119/W22/2019 P&M Infrastructure Pvt. Ltd. khata No. 2, Plot No. 952(P), 966(P), 9723(P), Ward No. 4, Jamshepur BP No. 28846	JNAC	Applied for EC	(i) Directed by ULB to obtain the EC at the earliest (via letter no. 1312 dated 19.06.2020) (ii) Reminder for the same given (via letter no. 1845 dated 02.09.2020) (iii) P&M Hi-Tech Infrastructure LLP updated by dated hired consultant, subsequently applied NOC to Circle Officer & divisional Forest Officer. (iv) Two new notices for obtaining EC at the earliest sent via letter no 05 & 437 dated 05.01.2022 & 07.02.2022.		Existing Building
10.	Rukmani Property Pvt. Ltd. Project Name: Astha Majestic	JNAC	EC obtained	EC obtained letter no. EC/SEIAA/2020-21/2298/2021		
11.	M/s Samay Construction Pvt. Ltd., Plot No. 3621(P), 3642(P), 3643(a,b,c), 3645(P), Khata no. 312, Mauza - Paridih, Ward No. 8, Old Purulia Road, Mango	MIMC	Applied for EC	Directed by ULB to obtain the EC at the earliest via Lt.no.2701 dated 15.10.2019 Directed by ULB to obtain the EC and stop construction via Lt.no.1844 dated 24.09.2020 Directed by ULB to obtain the EC via Lt.no.215 dated 03.02.2022		Construction Stopped
12.	Sri Nath Homes, Plot No.-3621, 3645, 3644, de,g,h,b,c, khata no. 312 Mauza-Paridih, Old Purliya, Road Mango	MIMC	Not Required	Area less than 20,000 sqm		NR
13.	Panchwati IVV	Ramgarh Municipal Council	Applied for EC	Notice by ULB via Lt.no.913 dated 20.08.2020. Construction has been stopped.		Construction Stopped
14.	Green Valley	Ramgarh Municipal Council	Not required as area less than 20,000 sqm	Notice by ULB to stop construction via Lt.no.332 dated 05.03.2020		NR

					ii) Lt.no.673 dated 26.05.2020 iii) Lt.no.913(A) dated 20.08.2020		
15.	Praneet Tower	Ramgarh Municipal Council	Not required as area less than 20,000 sqf	EC obtained	Notice has been issued by the ULB		
16.	(i)Vibyor Estates Pvt. Ltd.(ii) High Street Enterprises (P) Ltd. File No. BP/WO2/0162/17	R M C		Applied for EC	Environmental Clearance certificate vide no. - 705 Dated 08/11/2019 is submitted.		
17.	M/s Assotech New City LLP & Assotech Sun Growth Abade LLP Jyoti Prakash Sinha, Flat No. 202, Anjali Apartment, Harihar Singh Road, Morabadi Ranchi 834008 File No. BP/WO4/0165/16	"		Applied for EC	Directed by ULB to obtain the EC at the earliest via Lt.no.508 dated 02.09.2020 At present no work in progress. Latest Notice given by Lt No 70 Dated 15.02.2022. Applied for Environmental Clearance(EC).	Submitted	Construction Stopped
18.	Chalice Real Estate Llp through its designated partner Mr. Bishnu Kumar Agarwal, (Nucleus Mall), Circular Road, Near east jail road Ranchi. File No. BP/WO6/0031/18	"		EC obtained	Lt no. - 149 Dated 05/04/2019		
19.	Chalice Real Estate Llp through its designated partner Mr. Bishnu Kumar Agarwal, (Nucleus Mall), Circular Road, Near east jail road Ranchi. File No. BP/WO6/0319/17	"		EC obtained	Lt. no. - 148 Dated 05/04/2019 is submitted.		
20.	Rezzone Eianza, SUNRISE FORUM, 5 th floor Circular Road, Lalpur, Ranchi Ankroday Kumar File No. BP/WO7/0028/18	"		Applied for EC	Directed by ULB to obtain the EC at the earliest via Lt.no.512 dated 02.09.2020 At present no work in progress. Latest Notice given by Lt No 81 Dated 15.02.2022.	Submitted	Construction Stopped
21.	Homeline Builder, Arvind Ram	"		Applied for EC	Directed by ULB to obtain the EC at	Submitted	Construction

	Sahu, shyam Kishor Ram, Asha Devi, Arvind kishor Ram, Babloo Ram, Rajendra Ram, Basant Prasad, Power of Attorney Holder - Land Owner Name				the earliest via Lt.no.514 dated 02.09.2020 At present no work in progress. Latest Notice given by Lt No 66 Dated 15.02.2022		Stopped
22.	Manorma Barju Ram Sahu File No. BP/W36/0364/18 M/S Lucky Buildcon, Add opposite Raymond showroom, National lane, court road, Ranchi-834001 Amrit Mahto, Basant Kumar Sahu, Gopal Sahu, kanhai Mahto and Ramdayal Mahto File No. BP/W36/0821/18	"	Applied for EC	Directed by ULB to obtain the EC at the earliest via Lt.no.515 dated 02.09.2020 At present no work in progress. Latest Notice given by Lt No 67 Dated 15.02.2022 Applied for Environmental Clearance(EC).	Submitted	Construction Stopped	
23.	Global Platinum, Argoda, Ranchi Shobha Mandal, Dinesh Mandal, Kapil Ram, Kashi Ram Sahu, Parichan Sahu, Lalchand Sahu, Dharichand Sahu, Devendra Ram Sahu, Devanand Sahu, Parmanand Ram, Shukhlal Ram, Dinesh Ram, Jaglal Ram, Chotelala Ram, Barju Ram Sahu, Smt. Sushila Devi, Smt. Jitan Devi File No. BP/W37/0298/16	"	Applied for EC	Directed by ULB to obtain the EC at the earliest via Lt.no.516 dated 02.09.2020 At present no work in progress. Latest Notice given by Lt No 83 Dated 15.02.2022.	Submitted	Construction Stopped	
24.	OAK Elegnce, Udit Ram and Sadhu Mahto HIG 21, Argora Housing Colony , Argora File No. BP/W38/0133/17	"	Applied for EC	Directed by ULB to obtain the EC at the earliest via Lt.no.517 dated 02.09.2020 At present no work in progress. Latest Notice given by Lt No 62 Dated 15.02.2022	Submitted	Construction Stopped	
25.	Ocenik Buildtech, HIG 78,	"	Applied for EC	Directed by ULB to obtain the EC at	Submitted	Construction	

	Harmu Housing Colony, Harmu . Anita Srivastava, Ratan Lal Kasyap, Abhishek Kasyap, Yogesh Kumar Sahu, Bhago Devi, Pawan Kumar Sahu, Praveen Kumar Sahu, Prabhat Kumar Sahu, Rama Mahto, Neelam Devi, Jagnarayan Sahu, Nirjala Devi, Bigal Ram, Govardhan Sahu, Jugal Ram Sahu, Madan Ram, Sandeep Kumar, Kuldeep Kumar, UIMesh Ram Sahu, Lt.no.507 dated 02.09.2020Rupesh Kumar, Prakash Kumar, Sud Lt.no.507 dated 02.09.2020hir Kumar File No. BP/W38/0329/17			Applied for EC	Directed by ULB to obtain the EC at the earliest Lt.no.519 dated 02.09.2020 At present no work in progress. Latest Notice given by Lt No 73 Dated 15.02.2022.	Submitted	Construction Stopped	Stopped
26.	Garden Velly, House no 88, Road no. 2, Birsanagar, Birsan Chowk, PS Jagarnathpur . Mahavir Kanshi Urmila Devi, Parmanand Kumar, Shivanand Kumar,Sachidanand Kumar File No. BP/W52/0353/18			EC Obtained	letter no. EC/SEIAA/2018- 19/2089/2018/287 dated 20.06.19	--	--	--
27.	Ranchi Smart City Corporation limited File No. BP/W54/0317/17			EC Obtained	Environmental Clearance certificate Vide no.-283 Dated 20/06/2019 is submitted. Latest Notice given by Lt No 95 Dated 15.02.2022	--	--	--
28.	Jharkhand Urban Infrastructure Development Limited-Urban Civic Tower File No. BP/W54/0317/17			Applied for EC	Directed by ULB to obtain the EC at the earliest via Lt.no.522 dated	Submitted	Construction Stopped	
29.	Moti Infrastructure, 1862/A Near Jayshree Green City,							

	Argora(Pundag Road), PO PS Argoda, Ranchi - Laxmi Devi, Meena Devi, Ajay Kuamr, Shila Devi, S. Ram, RR Sahu, S.K. Ram, A.K. Ram, A. Devi R. Ram, B. Sahu, S. Prasad, P. Kuamr, S. Kasyap, S. Kasyap, D. Kasyap, R. Kasyap, R. B. Kasyap, M. Kasyap, B. Kasyap, S. Kasyap, R. Kumar File No. RMC/AH/0009/W36/2019			02.09.2020	At present no work in progress. Latest Notice given by Lt No 63 Dated 15.02.2022 Applied for Environmental Clearance(EC).		
30.	Assotech Sun Growth Abode LLP. Plot no 1877, Assotech Hills, Ranchi, Boreya, Adjoining Bank Colony. Morabadi Ranchi - 834009 RMC/AH/0139/W04/2019		Applied for EC	Directed by ULB to obtain the EC at the earliest via Lt.no.523 dated 02.09.2020 At present no work in progress. Latest Notice given by Lt No 75 Dated 15.02.2022. Applied for Environmental Clearance(EC).	Submitted	Construction Stopped	
31.	C/O R K Builders & Developers, near gaushala, 407, Girghar plaza, Harmu Road, Ranchi, 834001 Rizwan Ahmad Mahadeo Oraon, Bhadwa Oraon, Dilip Oraon, Karma Oraon RMC/BP/0232/W01/2019		Not applied for EC	Lt.no.524 dated 02.09.2020 At present no work in progress. Latest Notice given by Lt No 91 Dated 15.02.2022.	Not submitted	Construction Stopped	
32.	Jharkhand Vidhan Sabha File No. RMC/BP/0658/W38/2019		EC obtained	letter no. 419 dated 04.09.19			
33.	OAK Forest, HIG-21, Argoda Housing Colony, Argoda, Ranchi-834002 Nandalal Mahto, Lav Mahto,		Applied for EC	Directed by ULB to obtain the EC at the earliest via Lt.no.526 dated 02.09.2020	Submitted	Construction Stopped	

	Parath Mahto, Manoj Mahto, Santosh Mahto, Sahdeo Mahto, Nilamber Mahto, Rohit Mahto, Hirajal Mahto, Radheshyam Ram, Munna Sahu, Kailash Sahu, Prakash Sahu, Nisith Kumar, Keshari Babita Kumari and Kari Devi File No. RMC/GH/0294/2019ALT1				At present no work in progress. Latest Notice given by Lt No 94 Dated 15.02.2022		Construction Stopped
34.	ESIC Hospital, Industrial Area, Namkum, Ranchi 50/624/10 (Built up Area-25876.56)	"	Not applied for EC	Directed by ULB to obtain the EC at the earliest via Lt.no:527 dated 02.09.2020 At present no work in progress. Latest Notice given by Lt.No 60 Dated 15.02.2022			Construction Stopped
35.	Shakabari Builders Pvt. Ltd., Shri Pawan Bajaj, Sri Ram Garden, 2nd Floor, Kanke Road, Ranchi 2013/735 (Built up Area-86339.92)	"	Not applied for EC	Directed by ULB to obtain the EC at the earliest via Lt.no 528 dated 02.09.2020 At present no work in progress. Latest Notice given by Lt.No 80 Dated 15.02.2022 Reply given by builder that the building plan was sanctioned on 12.04.2005 vide BC No 850/04. At that time environmental clearance was not required.		Not submitted	Existing Building
36.	Jitendra Kumar Singh and Others, Ganpat Palace, Near Nayak Talak, Dumsa Toll, Ranchi-834001 (Built up Area-34277.3)	"	EC obtained	Lt. no.- 673 Dated 08/11/2019 is submitted.			
37.	Pranami Estates Pvt. Ltd. and Others, 4th Floor, Cross Wear Katchary Road, Ranchi (Built up Area-25505.51)	"	EC obtained	Lt. no.- 846 Dated 30/04/2015 is submitted.			

38.	Satish Kumar and other, At- Vashundhara homes Pvt. Ltd., Balbir Villa, Near gate No. 02, Main Ashok Nagar Road, P.S. Argora, Ranchi (Built up Area- 33695.69)	"	Applied for EC	Attest notice given by Lt No 68 dated 15.02.2022	Submitted	Construction Stopped
39.	Vaibhay Saraf and Others, Upper Bazar, Ranchi (Built up Area-15730.38 SQM) 2014/948(1086/2014/A)	"	Not Required	Directed by ULB to obtain the EC at the earliest via Lt.no.532 dated 02.09.2020 At present work has been stopped as per direction from RMC Latest Notice given by Lt No 87 Dated 15.02.2022	NR	NR
40.	Morias Infrastructure Pvt. Ltd., Pustak Bhawan, Court Road, Ranchi-834001 2014/247(299/2014/A) (Built up Area-31245.17)	"	Applied for EC	Directed by ULB to obtain the EC at the earliest via Lt.no.533 dated 02.09.2020 At present work has been stopped as per direction from RMC Latest Notice given by Lt No 59 Dated 15.02.2022	Submitted	Construction Stopped
41.	City Select Developers and Others, City Select Developers, 57 A, Main Road, Ranchi (Built up Area-18154 SQM) 2014/220(265/2014/G)	"	Not Required	Area is less than 20,000 sqm.	NR	NR
42.	Sri Ram Ozone Housing Development Pvt. Ltd., 301, Sunrise Forum, 100 Bhudwan Compound, Circular Road, Ranchi (Built up Area-30012.303)	"	EC obtained	Lt. no.- 1613 Dated 30/09/2015 is submitted.	-	-
43.	Morias Infrastructure Pvt. Ltd., Pustak Bhawan, Court Road, Ranchi-834001	"	Applied for EC	Directed by ULB to obtain the EC at the earliest via Lt.no.536 dated 02.09.2020.At present no work in	Submitted	Construction Stopped

	2015/10 1156/2014/A (Built up Area-45795.9)	"	Not applied for EC	progress. Latest Notice given by Lt No 71 Dated 15.02.2022.		
44.	Sarawgi Builders and Promoters Ltd., 201 2 nd Floor, MR Tower, Sharda Babu Street, Line Tank Road, Ranchi-834001 2015/378 (Built up Area-24888.13)	"	EC obtained	Directed by ULB to obtain the EC at the earliest via Lt.no.537 dated 02.09.2020 At present no work in progress. Latest Notice given by Lt No 88 Dated 15.02.2022	Not Submitted	Construction Stopped
45.	NUCLEUS MALL, Adarsh Heights Pvt. Ltd., Room No. 08, 9 th Floor Shanti Niketan Building, 8 Canal Street, Kolkata-700017, West Bengal (Built up Area-33897.83)	"	EC obtained	Lt.no. - 99 Dated 06/08/2013 is submitted.	--	--
46.	Sheo Narayan Jaiswal, Ranchi Distillery, Old Hazaribagh Road, Lalpur, Ranchi-834001 (Built up Area-90403.24) 2014/160/104/2014/CA)	"	EC obtained	Environmental Clearance certificate vide No-148, dated 23/09/2021 is submitted.	--	--
47.	IIM Ranchi (Area of Construction- 81109.80)	"	Details not available. However as per MoEFCC Clarification vide letter no 19-20/2013-IA-III dated 09.06.2015 educational institute are exempted from obtaining prior EC subject to sustainable environmental management.	--	--	--
48.	Chotanagpur Engineering	"	EC obtained	Environmental Clearance obtained	--	--

	Works Pvt Ltd through its Director Shri Abhimanyu Sandeep & Anurag Modi RMC/BP/0696/W18/2019			via certificate vide no. 2291 dated 13/04/2021.		
49.	Light House Project P.K. Singh behalf of UD&HD ,GOJ RMC/AH/0087/W37/2021		EC obtained.	Environmental Clearance obtained via certificate vide no. 144 dated 23/09/2021.	--	--
50.	Privilege CCL employees Grih Nirman, Swawambi Sankari Samiti Ltd., Through Director Sri Sanjay Kumar, H-111, Near Nigam Park, Harmu Housing Colony, P. S. Argora, Ranchi RMC/GH/0089/W09/2021		EC obtained.	Environmental Clearance obtained via certificate vide no. 87 dated 14/08/2021.	--	--
51.	Feacon Constructions and Industries Pvt Ltd through Managing Director- Kumud Kumar Jha, 62 Circular Road, Lalpur, Ranchi.		EC obtained.	Environmental Clearance obtained via certificate vide no. 85 dated 14/08/2021.	--	--
52.	K.D.N PROPERTIES PVT. LTD., RAHUL CARBON COMMERCIALS PVT LTD, BEE KEE ARR INVT PVT. LTD. AND SMT KIRAN DEVI NARSARIA,D/201 HAROM RESIDENTIAL CIRCULAR ROAD RANCHI BP/W02/0254/16 (Area 16856.22 SQM)		Not Required	Latest Notice given by Lt No 76 Dated 15.02.2022		
53.	1. RAJESH SAHU 2.DILIP KUMAR GUPTA 3.SANJIVINI SAHU 4.SUNITA GUPTA AT VATIKA APARTMENT,1ST FLOOR LINE TANK ROAD RANCHI BP/W03/0423/17 (Area 17992.46 SQM)		Not Required	Environmental Clearance not required as total area is less than 20,000 sqm.	NR	NR

54.	SANJAY KUMAR AND OTHERS MISIRGONDA, THANA-GONDA, RANCHI BP/W/33/0258/16 (Area 19633.89 SQM)	"	Not Required	Environmental Clearance not required as total area is less than 20,000 sqm.	NR	NR
55.	EXECUTIVE ENGINEER SPECIAL WORK DIVISION High Court C/O SRI PRADEEP KUMAR SINGH EXECUTIVE ENGINEER SPECIAL WORK DIVISION, BUILDING CONSTRUCTION DEPARTMENT MORABADI, RANCHI BP/W/39/0330/17	"	EC obtained.	Latest Notice given by Lt No 50 Dated 15.02.202	--	--
56.	DURGA DEVELOPERS PVT.LTD. 1. SRI ANIL KUMAR JHA 2. SMT. DURGA JHA 3. NILOY KUMAR JHA 4 VIJETA VERMA MOHAN MARKETING COMPLEX NEAR ARGORA CHOWK OPP. IDBI BANK ASHOK NAGAR RANCHI BP/W/47/0647/18	"	Applied for EC	Latest Notice given by Lt No 79 Dated 15.02.2022.	Submitted	Construction Stopped.
57.	NAND VATIKA DEVELOPERS PVT.LTD.THROUGH ITS DIRECTOR SRI RANJAN KUMAR FOGLEA BIRLA BAGAN, NEAR BIRLA HANUMAN MANDIR, JORA TALAB ROAD BARIATU RANCHI JHARKHAND RMC/AH/0144/W08/2021	"	EC obtained	Environmental Clearance obtained via certificate vide no. 198 dated 30/10/2021.	--	--
58.	AKSHAT HOUSING DEVELOPERS PVT. LTD. FLAT NO. - 102, D- BLOCK, J.S. APARTMENT, ARGORA, KATHAL MORE ROAD, RANCHI, JHARKHAND RMC/AH/0650/W36/2020	"	EC obtained	Latest Notice given by Lt No 96 Dated 15.02.2022.	--	--
59.	BINOD KUMAR PRAMOD KUMAR, SURENDRA	"	EC obtained	Environmental Clearance obtained via certificate vide no. 79 dated	--	--

	KUMAR, RAJESH KUMAR GAGAN KUMAR SAHU, SUDHIR KUMAR SAHU, SATISH KUMAR SAHU C/O SHRIDHAR REAL ESTATES PVT. LTD 4B, R, K APARTMENT, MORABADI RANCHHI RMC/GH/0128/W36/2021				16/04/2022.		
60.	1. M. I PVT. LTD. 2. ANU PRABHA 3. ARUN KUMAR, SANGITA DEVI 4. LOKESH KEJARIWAL 5. NISHANT AGRAWAL 6. SIMA JAIN 7. DILIP KUMAR, ARTI GUPTA 8. LAKSHMAN PRASAD 9. SWATI SINGH, SUNITA SINGH 10. NILAM PRASAD FLAT NO-2D, TOWER 6, GENEXX VALLY DIAMOND HARBOUR ROAD, JOKA, KOLKATA, WEST BENGAL RMC/GH/0286/W03/2020			EC obtained	Environmental Clearance obtained via certificate vide no. 64 dated 15/07/2021.		
61.	KAMAL SAHU CHAKARWARTY SAHU CHHATRADHARI SAHU RAMESHWER PRASAD SAHU BHARAT SAHU CHITRANJAN SAHU SANJAY KUMAR SAHU ANIL KUMAR HARMU HOUSING COLONY RMC/GH/0566/W35/2020			Applied for EC	Latest Notice given by Lt No 78 Dated 15.02.2022.	Submitted	Construction Stopped
62.	SUNIL KUMAR CHHATRADHARI SAHU CHAKARWARTY SAHU KAMAL SAHU RAMESHWER PRASAD SAHU BHARAT SAHU CHITRANJAN SAHU ANIL KUMAR SANJAY KUMAR SAHU HARMU HOUSING COLONY RMC/GH/0594/W35/2020			Applied for EC	Latest Notice given by Lt No 77 Dated 15.02.2022.	Submitted	Construction Stopped
63.	DIRECTOR, SAIL CITY DHURWA, RANCHHI			Not applied for EC	Latest Notice given by Lt No 91 Dated 15.02.2022.	--	Construction Stopped
64.	ESTATE BUILDCON PVT. LTD			Applied for EC	Latest Notice given by Lt No 61 Dated	Submitted	Construction

	DIRECTOR SUMEET KUMAR AGARWAL, 505, 505, MANGAL TOWER, OLD H.B. ROAD, RANCHI BP/W06/0419/17			15.02.2022.			Stopped
65.	VASUNDHRA HOMES PVT LTD, BALBIR VILLA, NEAR G ATE NO. 02, MAIN ASHOK NAGAR ROAD, PS - ARGORA, RANCHI 2014/930 (933/2014/A)	"		Same as sl. No. 38			
66	RABINDRA BHAWAN, Ranchi Municipal corporation, Kutchehry Road, Ranchi BP/W22/0315/17	"	EC obtained	Environmental Clearance obtained via certificate vide no. 198 dated 30/10/2021.	-	-	

Abbreviations used:

- ULB – Urban Local Bodies
- EC- Environmental Clearance
- AMC - Adityapur Municipal Corporation
- MMC - Mango Municipal Corporation
- DMC - Dhanbad Municipal Corporation
- DeoMC – Deoghar Municipal Corporation
- JNAC - Jamshedpur Notified Area Committee
- BP No – Building Permit Number

ANNEXURE 3(A)

Letter No. SUDA/SBM/NGT/IA39/EZ/38/2019/UDHD/.....56].

Government of Jharkhand
Urban Development & Housing Department

From,

Vinay Kumar Choubey, IAS
Secretary.

To,

Mr. Yatindra Kumar Das,
Member Secretary,
Jharkhand State Pollution Control Board,
Dhurwa, Ranchi-834004

Ranchi, Date:-11/05/2022

Sub. :- Environmental Compensation Collection from the Builder/Project Proponent in the Hon'ble NGT Original Application No. 45/2019/EZ – Regarding.

Ref. :- Your letter no. B-803, date 26.04.2022.

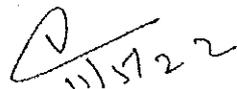
Dear Sir,

As per Hon'ble NGT order dated 09.09.2020 in the Hon'ble NGT Original Application No. 45/2019/EZ it was directed "to ensure that the Environmental Compensation shall be assessed in respect of all the structures which have been raised without EC and shall be recovered from the appropriate authorities/persons/builders/project proponent (as the case maybe)".

The assessment of environmental compensation has been done by you and shared via aforementioned letter. It is directed further to levy the environmental compensation on the authorities/persons/builders/project proponent (as the case maybe) and collect the same at the earliest. Also further list of violators and details required for environmental compensation assessment will be shared with you periodically as obtained from the various ULBs.

Enclosure: As above

Your Sincerely


(Vinay Kumar Choubey)
Secretary

ANNEXURE 3(B)

Letter No. SUDA/SBM/NGT/IA39/EZ/38/2019/UDHD/..645...

Government of Jharkhand
Urban Development & Housing Department
State Urban Development Agency

From,

Amit Kumar, IAS
Director.

To,

Mr. Yatindra Kumar Das,
Member Secretary,
Jharkhand State Pollution Control Board,
Dhurwa, Ranchi-834004

Ranchi, Date:- 07/06/2022

Sub. :- Environmental Compensation Collection from the Builder/Project Proponent in the Hon'ble NGT Original Application No. 45/2019/EZ – Regarding.

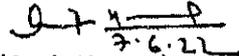
Ref. :- Letter no. 561 dated 11.05.2022.

Dear Sir,

With reference to the aforementioned letter you were directed to levy the environmental compensation on the authorities/persons/builders/project proponent for which the Environmental Compensation had been assessed and collect the same. Therefore please provide the status of the compensation collection.

Enclosure: As above

Your Sincerely


(Amit Kumar)
Director

Annexure 4



कार्यालय: राँची नगर निगम

(नगर निवेशन शाखा)

कचहरी रोड, राँची, पिन - 834001

e-mail :- support@ranchimunicipal.com

पत्रांक:- 264

दिनांक:- 25/06/22

आम सूचना

सर्व साधारण को सूचित किया जाता है कि राष्ट्रीय हरित प्राधिकरण (National Green Tribunal)—प्रधान पीठ, नई दिल्ली अंतर्गत SUDA/SBM/NGT/IA39/EZ/38/2019/UDHD 1169 दिनांक 30.09.2021 के आलोक में झारखण्ड राज्य के सभी नगर निकायों अंतर्गत सभी भवनों का पर्यावरण प्रभाव आकलन (Environmental Impact Assessment) पर्यावरण संघात निर्धारण अधिसूचना 2006-का.आ.-1533 दिनांक 14-09-2006 में निहित प्रावधानों के तहत किया जाना आवश्यक है। उल्लेखनीय है कि पर्यावरण संघात निर्धारण अधिसूचना 2006 के प्रावधानों के तहत निकाय क्षेत्र अंतर्गत 20,000 वर्गमीटर से 1,50,000 वर्ग मीटर तक के कुल निर्मित क्षेत्रफल वाले सभी प्रकार के भवनों/भवन संनिर्माण/क्षेत्र विकास परियोजनाएं/आवासीय परिसर एवं अन्य वैसे सभी भवन/परिसर जिनमें उक्त अधिसूचना के प्रावधान लागू हों को राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, झारखण्ड से पर्यावरणीय अनापत्ति प्रमाण पत्र प्राप्त किया जाना आवश्यक है।

अतः उक्त के आलोक में सूचित किया जाता है कि राँची नगर निगम क्षेत्रान्तर्गत किसी भी व्यक्ति/संस्था द्वारा 20,000 वर्गमीटर से 1,50,000 वर्ग मीटर तक के कुल निर्मित क्षेत्रफल वाले भवन/क्षेत्र विकास परियोजनाएं/आवासीय परिसर एवं अन्य वैसे सभी भवन/परिसर जिनमें उक्त अधिसूचना के प्रावधान लागू हो का निर्माण कार्य उपरोक्त पर्यावरण संघात निर्धारण अधिसूचना 2006 एवं झारखण्ड भवन निर्माण उपविधि 2016 के नियम विरुद्ध बिना पर्यावरणीय अनापत्ति प्रमाण पत्र प्राप्त किये/बिना पारित किये निर्माण कार्य किया जा रहा है तो तत्काल प्रभाव से बंद कर दें। ऐसे भवन जिनका पर्यावरणीय अनापत्ति के कारण कार्य बन्द कराया गया था वो भी पर्यावरणीय अनापत्ति प्राप्त करने के उपरान्त ही कार्य प्रारम्भ करेंगे। जाँच के क्रम में अगर इस आदेश का उल्लंघन पाया जाता है तो नियमानुसार अतिक्रमण हटाने की कार्रवाई से साथ पर्यावरण संघात निर्धारण अधिसूचना 2006 के प्रावधानों के तहत आर्थिक दंड की वसूली भी संबंधित व्यक्ति/संस्था से की जाएगी।

ह0/-

अपर नगर आयुक्त
राँची नगर निगम, राँची।

ज्ञापांक 264/राँची, दिनांक 25/06/22

- प्रतिलिपि: 1. श्री गुरुदयाल सिंह, Project Engineer Specialist को इस निदेश के साथ कि उक्त आम सूचना को स्थानीय प्रमुख समाचार पत्रों में प्रकाशित कराना सुनिश्चित करेंगे।
2. सभी निबंधित Licenced Technical Persons (LTPs)/ Builders राँची नगर निगम, राँची को सूचनार्थ एवं अनुपालनार्थ प्रेषित।
3. सभी कनीय अभियंता, नगर निवेशन शाखा, राँची नगर निगम, राँची को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित। यदि आपके क्षेत्राधीन कोई भी भवन में उक्त आदेश का उल्लंघन कर कार्य किया जा रहा है तो उसके लिये आप पुर्नतः जिम्मेवार होंगे।
4. निदेशक, राज्य शहरी विकास अभिकरण, नगर विकास एवं आवास विभाग, झारखण्ड सरकार, राँची को सूचनार्थ समर्पित।

अपर नगर आयुक्त
राँची नगर निगम, राँची।



एक कदम स्वच्छता की ओर



जमशेदपुर अधिसूचित क्षेत्र समिति का कार्यालय, जमशेदपुर

New Kalimati Road, Sakchi-831001
E-mail: jd-jnacs@gmail.com



आम सूचना

सर्वसाधारण को सूचित किया जाता है कि राष्ट्रीय हरित प्राधिकरण (National Green Tribunal)- प्रधान पीठ, नई दिल्ली अंतर्गत O.A No. 45/2019/EZ में दिनांक 09.09.2020 को पारित आदेश तथा राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, झारखण्ड के पत्रांक-324, दिनांक-26.07.2019 के आलोक में झारखण्ड राज्य के सभी नगर निकाय के परिधि क्षेत्रान्तर्गत पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार की Environmental Impact Assessment (EIA) अधिसूचना 2006 के अनुसूची 8(A) एवं 8(B) हेतु निर्गत दिशा-निर्देश के अनुसार भवन, निर्माण और सन्निर्माण परियोजना के निर्मित क्षेत्र का $\geq 20,000$ वर्ग मीटर (The built up or covered area on all the floor put up together including basement (s) and other service areas, which are proposed in the building/construction projects) और $\leq 1,50,000$ वर्ग मीटर तथा नगरी एवं क्षेत्र विकास परियोजनाओं के निर्मित क्षेत्र $\geq 1,50,000$ वर्ग मीटर या आच्छादित क्षेत्र का ≥ 50 हेक्टेयर तक के निर्माण परियोजनाओं को पर्यावरणीय स्वीकृति प्राप्त करना अनिवार्य है।

अतः उक्त के आलोक में सूचित किया जाता है कि जमशेदपुर अधिसूचित क्षेत्र समिति क्षेत्रान्तर्गत पर्यावरण समाघात निर्धारण अधिसूचना 2006 एवं झारखण्ड भवन निर्माण उपविधि 2016 के नियम-विरुद्ध बिना पर्यावरणीय स्वीकृति प्राप्त किये बिना निर्माण कार्य किया जा रहा है तो तत्काल प्रभाव से निर्माण कार्य बंद कर दें। जाँच के क्रम में अगर उक्त आदेश का उल्लंघन पाया जाता है तो नियमानुसार उक्त निर्मित भवन को हटाने की कार्रवाई के साथ आर्थिक दंड की वसूली की जाएगी।

christina.k
14/02/2022

विशेष पदाधिकारी,
जमशेदपुर अधिसूचित क्षेत्र समिति,
जमशेदपुर।

ज्ञापांक- 524 दिनांक- 14/02/2022

प्रतिलिपि:- सहायक अभियंता/कनीय अभियंता, जमशेदपुर अधिसूचित क्षेत्र समिति, जमशेदपुर को सूचनार्थ एवं अनुपालनार्थ प्रेषित।

christina.k
14/02/2022

विशेष पदाधिकारी,
जमशेदपुर अधिसूचित क्षेत्र समिति,
जमशेदपुर।

कार्यालय, चास नगर निगम
चास (बोकारो)

पत्रांक - 1534
दिनांक - 24/06/2022

—:आम सूचना:—

सर्वसाधारण को सूचित किया जाता है कि राष्ट्रीय हरित प्राधिकरण (National Green Tribunal) - प्रधान पीठ, नई दिल्ली अंतर्गत O.A. No. 45/2019/EZ में दिनांक 09/09/2020 कं पारित आदेश तथा नगर विकास एवं आवास विभाग, झारखण्ड सरकार, राँची के पत्रांक - SUDA/SBM/SWM/NGT(EZ)41/2018/07, राँची दिनांक 03.01.2022 के आलोक में झारखण्ड राज्य व सभी नगर निकायों/नगर निगम परिधि के 5 कि०मी० अंतर्गत सभी भवनों का पर्यावरण प्रभाव आकलन (Environmental Impact Assessment) पर्यावरण संघात निर्धारण अधिसूचना 2006-का.आ-1533 दिनांक 14.09.2006 में निहित प्रावधानों के तहत किया जाना आवश्यक है। उल्लेखनीय है कि पर्यावरण संघात निर्धारण अधिसूचना 2006 के प्रावधानों के तहत निकाय क्षेत्र अंतर्गत 20,000 वर्ग मी० से 1,50,000 वर्ग मी० तक के कुल निर्मित/निर्माणाधीन क्षेत्रफल वाले सभी प्रकार के भवनों/भवन निर्माण/क्षेत्र विकास परियोजनाओं/आवासीय परिसर एवं अन्य जैसे सभी भवन/परिसर जिनमें उक्त अधिसूचना के प्रावधान लागू हों को राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, झारखण्ड से पर्यावरणीय अनापत्ति प्रमाण पत्र प्राप्त किया जाना आवश्यक है।

अतः उक्त के आलोक में सूचित किया जाता है कि चास नगर निगम क्षेत्रांतर्गत नगर निगम परिधि के 5 कि०मी० तक किसी भी व्यक्ति/संस्था द्वारा 20,000 वर्ग मी० से 1,50,000 वर्ग मी० तक के कुल निर्मित क्षेत्रफल वाले भवन/क्षेत्र विकास परियोजनाएँ/आवासीय परिसर एवं अन्य जैसे सभी भवन/परिसर जिनमें उक्त अधिसूचना के प्रावधान लागू हों का निर्माण कार्य उपरोक्त पर्यावरण संघात निर्धारण अधिसूचना 2006 एवं झारखण्ड भवन निर्माण उपविधि 2016 के नियम-विरुद्ध बिन पर्यावरणीय अनापत्ति प्रमाण पत्र प्राप्त किये बिना निर्माण कार्य किया जा रहा है तो तत्काल प्रभाव से बंद कर दें। जाँच के क्रम में अगर इस आदेश का उल्लंघन पाया जाता है तो नियमानुसार अतिक्रमण हटाने की कार्रवाई के साथ पर्यावरण संघात निर्धारण अधिसूचना 2006 के प्रावधानों के तहत आर्थिक दंड की वसूली भी संबंधित व्यक्ति/संस्था से की जाएगी।

24/6/22
अपर नगर आयुक्त,
चास नगर निगम।

ज्ञापांक 1534 / दिनांक 24/06/2022

- प्रतिलिपि :-
1. जिला जनसंपर्क पदाधिकारी, बोकारो को सूचनार्थ प्रेषित। अनुरोध है कि उपरोक्त आम सूचना का प्रकाशन प्रमुख समाचार पत्र में प्रकाशित कराने की कृपा की जाय।
 2. सभी निबंधित Licensed Technical Persons (LTPs)/Builders, चास नगर निगम को सूचनार्थ एवं अनुपालनार्थ प्रेषित।
 3. सभी कनीय अभियंता चास नगर निगम, चास को सूचनार्थ एवं निदेश दिया जाता है कि तीन दिनों के अंदर अपने क्षेत्र के सभी 20,000 वर्ग मी०-1,50,000 वर्ग मी० कुल निर्मित क्षेत्रफल वाले संबंधित भवनों/अन्य उपयुक्त भवन/परिसर की विस्तृत सूचना उपलब्ध कराना सुनिश्चित करेंगे।
 4. निदेशक, राज्य शहरी विकास अभिकरण, नगर विकास एवं आवास विभाग, झारखण्ड सरकार, राँची को सूचनार्थ समर्पित।

24/6/22
अपर नगर आयुक्त,
चास नगर निगम।



कार्यालय, आदित्यपुर नगर निगम

(नगर निवेशन शाखा)

कल्पनापुरी, आदित्यपुर इन्डस्ट्रीयल एरिया, आदित्यपुर

e-mail : mcadityapur1@gmail.com



आम सूचना

सर्वसाधारण को सूचित किया जाता है कि माननीय राष्ट्रीय हरित प्राधिकरण (NATIONAL GREEN TRIBUNAL) के द्वारा ORIGINAL APPLICATION NO.- 45/2019/EZ DATED 09.09.2020 के कठिका 11(III) में निम्न आदेश पारित है -

"All ongoing constructions undertaken without obtaining prior EC Shall be stopped forthwith until the Environmental Clearance is obtained"

नगर विकास एवं आवास विभाग, झारखण्ड सरकार के पत्रांक 1089 दिनांक 31.08.2020 के द्वारा भी इस आशय का निदेश प्राप्त है। अपर नगर आयुक्त, आदित्यपुर नगर निगम द्वारा दिये गए निदेश के आलोक में सूचित किया जाता है कि नगर निगम आदित्यपुर क्षेत्रान्तर्गत किसी व्यक्ति/संस्था द्वारा 20000 वर्ग मी० से 1.50 लाख वर्ग मी० तक के कुल निर्मित क्षेत्रफल वाले भवन/क्षेत्र विकास परियोजनाओं/आवासीय परिसर एवं अन्य जैसे भवन/परिसर जिनमें उक्त अधिसूचना के प्रावधान लागू हो, का निर्माण कार्य उपरोक्त पर्यावरण संघात निर्धारण अधिसूचना 2006 एवं झारखण्ड भवन उपविधि 2016 में वर्णित नियम/धाराओं का उल्लंघन कर बिना Environmental Clearance Certificate प्राप्त किये किया जा रहा है तो तत्काल प्रभाव से कार्य बन्द करते हुए सक्षम प्राधिकार से Environmental Clearance Certificate प्राप्त करते हुए आदित्यपुर नगर निगम कार्यालय के नगर निवेशन शाखा में Environmental Clearance Certificate की प्रति जमा करना सुनिश्चित करें। ऐसा नहीं करने पर आपके विरुद्ध झारखण्ड नगरपालिका अधिनियम 2011 की सुसंगत धाराओं के तहत विधि सम्मत कार्रवाई की जायेगी।

इसे अति आवश्यक समझे।

२१-

सहायक नगर निवेशक
नगर निगम, आदित्यपुर

ज्ञापांक

दिनांक

प्रतिलिपि : श्री देवाशिष प्रधान, नगर प्रबंधक-सह-मिडिया प्रभारी को इस सूचना का प्रसारण वृहत पैमाने पर सोशल मिडिया एवं दैनिक समाचार पत्रों में करवाना सुनिश्चित करेंगे।

२१-

सहायक नगर निवेशक
नगर निगम, आदित्यपुर

ज्ञापांक 2275.....

दिनांक 28.09.20

प्रतिलिपि : अपर नगर आयुक्त, आदित्यपुर को सादर सूचनार्थ एवं अनुमोदनार्थ प्रेषित।

Payal 28.9.20

सहायक नगर निवेशक
नगर निगम, आदित्यपुर



आपकी भागीदारी, हमारी जिम्मेदारी, स्वच्छ आदित्यपुर, सुन्दर आदित्यपुर

कार्यालय, देवघर नगर निगम, देवघर

Email-deogharmunicipality@yahoo.com

पत्रांक 125

देवघर/दिनांक 13/01/2022

आम सूचना

सर्वसाधारण को सूचित किया जाता है कि राष्ट्रीय हरित प्राधिकरण (National Green Tribunal) -प्रधान पीठ, नई दिल्ली अंतर्गत O.A. No. 45/2019/EZ एवं नगर विकास एवं आवास विभाग, झारखण्ड सरकार, रांची के पत्रांक- SUDA/SBM/SWM/NGT(EZ)41/2018/07, रांची दि० 03.01.2022 के आलोक में झारखण्ड राज्य के सभी नगर निकायों अंतर्गत सभी भवनों का पर्यावरण प्रभाव आकलन (Environmental Impact Assessment) पर्यावरण संघात निर्धारण अधिसूचना 2006-का. आ.-1533 दि० 14.09.2006 में निहित प्रावधानों के तहत किया जाना आवश्यक है। उल्लेखनीय है कि पर्यावरण संघात निर्धारण अधिसूचना 2006 के प्रावधानों के तहत निम्नलिखित क्षेत्र अंतर्गत 20,000 वर्ग मी० से 1,50,000 वर्ग मी० तक के कुल निर्मित क्षेत्रफल वाले सभी प्रकार के भवनों/भवन संनिर्माण/क्षेत्र विकास परियोजनाएं/आवासीय परिसर एवं अन्य जैसे सभी भवन/परिसर जिनमें उक्त अधिसूचना के प्रावधान लागू हों को राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, झारखण्ड से पर्यावरणीय अनापत्ति प्रमाण पत्र प्राप्त किया जाना आवश्यक है।

अतः उक्त के आलोक में सूचित किया जाता है कि देवघर नगर निगम क्षेत्रांतर्गत किसी भी व्यक्ति/संस्था द्वारा 20,000 वर्ग मी० से 1,50,000 वर्ग मी० तक के कुल निर्मित क्षेत्रफल वाले भवन/क्षेत्र विकास परियोजनाएं/आवासीय परिसर एवं अन्य जैसे सभी भवन/परिसर जिनमें उक्त अधिसूचना के प्रावधान लागू हों का निर्माण कार्य उपरोक्त पर्यावरण संघात निर्धारण अधिसूचना 2006 एवं झारखण्ड भवन निर्माण उपविधि 2016 के नियम-विरुद्ध बिना पर्यावरणीय अनापत्ति प्रमाण पत्र प्राप्त किये/बिना परित किये निर्माण कार्य किया जा रहा है तो तत्काल प्रभाव से बंद कर दें। जोच के क्रम में अगर इस आदेश का उल्लंघन पाया जाता है तो नियमानुसार अतिक्रमण हटाने की कार्यवाही के साथ पर्यावरण संघात निर्धारण अधिसूचना 2006 के प्रावधानों के तहत आर्थिक दंड की वसूली भी संबंधित व्यक्ति/संस्था से की जाएगी।

नगर आयुक्त-सह-प्रशासक

देवघर नगर निगम, देवघर।

ज्ञापक- 125

देवघर, दिनांक - 13/01/2022

प्रतिलिपि-

1. जिला जनसम्पर्क पदाधिकारी, देवघर को सूचनार्थ प्रेषित। अनुरोध है कि उपरोक्त आम सूचना का प्रकाशन प्रमुख समाचार पत्र में प्रकाशित कराने की कृपा की जाय।
2. सभी निर्बंधित Licenced Technical Persons(LTPs)/ Builders, देवघर नगर निगम को सूचनार्थ एवं अनुपालनार्थ प्रेषित।
3. सभी कनिष्ठ अभियंता/अमीन देवघर नगर निगम, देवघर को सूचनार्थ एवं निदेश दिया जाता है कि तीन दिनों के अंदर अपने क्षेत्र के सभी 20,000 वर्ग मी०-1,50,000 वर्ग मी० कुल निर्मित क्षेत्रफल वाले संबंधित भवनों/ अन्य उपयुक्त भवन/परिसर की विस्तृत सूचना उपलब्ध करवाकर सुनिश्चित करेंगे।
4. निदेशक, राज्य शहरी विकास अभिकरण, नगर विकास एवं आवास विभाग झारखण्ड सरकार, रांची को सूचनार्थ समर्पित।

नगर आयुक्त-सह-प्रशासक

देवघर नगर निगम, देवघर।